

## Low base, premium mix and new capacity supported gains

India's top cement producers delivered a solid July-September quarter (Q2) in 2025-26 (FY26), lifted by firmer prices, higher sales volumes, and a favourable base. Seasonal weakness and maintenance outages did dent sequential performance, but the overall picture remained positive — and the road ahead looks steady.

“Realisations improved by ₹250-300 per tonne year-on-year (Y-o-Y), driven mainly by better cement prices, which helped companies lift their earnings before interest, tax, depreciation, and amortisation (Ebitda) per tonne compared to last year,” said Vijay Agrawal, managing director and sector lead-infrastructure at Equirus Capital.

Average all-India cement prices hovered at ₹355-365 per bag in Q2FY26, up from ₹330-335 in Q2 of 2024-25 (FY25). Last year's demand was hit by lower government capital expenditure (capex), the general election, and weather disruptions, observed Akshay Shetty, research analyst at Mirae Asset Sharekhan.

Centrum Broking said management commentaries after results pointed to 4-5 per cent Y-o-Y demand growth in Q2 FY26 despite weather-related interruptions. Stronger rural activity and ongoing construction kept consumption buoyant. Industry-wide Ebitda per tonne rose to ₹932, a 41 per cent jump Y-o-Y.

JM Financial reported that industry volumes (like-for-like) grew 7 per cent Y-o-Y in Q2FY26. Adjusted for acquisitions, consolidated volumes at UltraTech Cement and Ambuja Cements also rose 7 per cent. JK Cement saw a 15.1 per cent increase, driven by capacity ramp-up and better utilisation.

### Q2FY26 volume trends

| Company          | Volume (mt)                 | % chg (Y-o-Y) | Share price (₹)* | Target price (₹) |
|------------------|-----------------------------|---------------|------------------|------------------|
| UltraTech Cement | 33.9 <div><div></div></div> | 15.3          | 11,755           | 13,824           |
| Ambuja Cements   | 16.9 <div><div></div></div> | 18.3          | 556              | 665              |
| Shree Cement     | 7.9 <div><div></div></div>  | 4.2           | 26,475           | 30,540           |
| JK Cement        | 4.9 <div><div></div></div>  | 15.1          | 5,630            | 6,616            |
| Dalmia Bharat    | 6.9 <div><div></div></div>  | 2.8           | 2,013            | 2,386            |

\*As on Nov 20,'25; mt: Million tonnes; So

"The aggregate reported Ebitda of our coverage universe (about 75 per cent of industry capacity) rose 53 per cent Y-o-Y, largely on improved pricing," JM Financial said.

The Y-o-Y gains were aided by a low base, new capacities (organic and inorganic), better utilisation, and a richer product mix with higher premium cement sales.

Sequentially, though, performance softened. The monsoon brought the usual demand dip, while an early festival season skewed buying patterns. The goods and services tax (GST) rate cut triggered transitional disruptions. Realisations and Ebitda weakened sequentially due to operating leverage.

JM Financial estimated that Ebitda for its coverage universe fell 24 per cent quarter-on-quarter (Q-o-Q) to ₹7,900 crore, mainly because of lower blended realisations. Blended Ebitda per tonne dipped 18 per cent to ₹952.

Industry-wide, realisation per tonne edged down 1 per cent Q-o-Q, and volumes fell around 8 per cent. Pan-Indian cement prices slipped 2.5 per cent, weighed down by seasonality and sharper declines in late September following the GST rate cut, said Sehuh Bhatt, director, Crisil Intelligence.

On costs, BOB Capital Markets

noted that aggregate cost per tonne rose about 2 per cent Y-o-Y in Q2FY26. Efficiency gains and a better fuel mix were offset by higher logistics and maintenance expenses. Petcoke prices climbed Y-o-Y, while monsoon-hit logistics and planned kiln shutdowns pushed costs up about 5 per cent Q-o-Q.

Agrawal added that the industry has finally posted more than 5 per cent organic Y-o-Y growth after nearly six quarters, improving capacity utilisation. A gradual revival in infrastructure demand — after a pronounced election-led slowdown — supported the pickup. With this, companies pushed through price hikes of ₹250–300 per tonne across regions, which should bolster Ebitda per tonne in the coming quarters.

Analysts expect the second half to remain strong, helped by post-monsoon recovery, steady private and public capex, and normalising construction activity. The GST rate cut should aid low- to mid-income housing demand, supporting long-term growth. Rural demand is also expected to stay firm.

October was soft due to festivals, extended monsoons, labour shortages, and restricted construction activity, but demand is expected to rebound in November and beyond. In the third quarter of FY26 so far (until November 17), pan-Indian cement prices are up 1 per cent Y-o-Y, according to JM Financial.

## SUPER TOPUPs IN HEALTH INSURANCE

**SANJEEV SINHA**

With health insurance premiums rising sharply, the government is in talks with various stakeholders on ways to curb the surge, according to news reports. Policy changes may take time, but customers need immediate strategies to manage rising costs. One widely recommended approach is combining a base health policy with a super top-up.

## Super topup vs topup

Rising medical costs require stronger financial protection. "Top-up and super top-up plans offer the additional safeguards many customers seek," says Bhaskar Nerurkar, head -health administration team, Bajaj General Insurance (formerly known as Bajaj Allianz General Insurance Company).

A super top-up covers cumulative medical expenses across multiple claims in a policy year. “A top-up plan provides coverage only when a single claim crosses the threshold limit. Multiple claims that individually fall below the limit do not trigger the cover,”

says Siddharth Singhal, head of health insurance, Policybazaar.

For instance, with a deductible of ₹10 lakh and four claims of ₹5 lakh each (totalling ₹20 lakh), a standard top-up pays nothing, while a super top-up covers the remaining ₹10 lakh once total expenses cross the deductible.

### Cost advantage

A super top-up provides large coverage at a lower cost. For example, instead of paying ₹20,000-40,000 annually for a ₹1 crore cover, a ₹20 lakh base plan

## Inexpensive option for expanding coverage

| Insurer       | Super top-up's sum insured and deductible | Annual premium (₹) |
|---------------|-------------------------------------------|--------------------|
| ICICI Lombard | 85L SI with 20L deductible*               | 427                |
| Care          | 85L SI with 15L deductible                | 778                |
| Niva          | 90L SI with 10L deductible                | 900                |

Annual premiums are for a 35-year-old Delhi-based male.  
 \*₹85 lakh is the sum insured of the super top-up. ₹20 lakh deductible means insurer will pay bills once they cross ₹20 lakh.  
 Source: Policybazaar.com

When a family member passes away, the question of how to access their financial assets often arises. From property and deposits to insurance and investments, each requires a different process. Understanding these steps can save heirs from unnecessary legal hurdles.

### Basic documents needed

- The death certificate is the cornerstone of all claims. The next step is to check if the deceased has left behind a will.
- If there is a will, the person named as executor must get a probate from a court to validate it.
- In the absence of a will,

heirs will have to apply for a succession certificate or a letter of administration.

## Accessing money in banks, FDs and PPF

- If the deceased had a joint account or had a nominee, the process is simple.
- If there is no nominee, bank will release the funds

only after verifying the heir's rights. For Public Provident Fund accounts, the nominee can approach the institution.

## For bank lockers

- In the case of a bank locker, the bank will need the death certificate, and KYC of the claimant.

## Transferring property

- For real estate, ownership can be transferred once legal formalities are complete. Experts advise individuals to regularly update nominations and draft a valid will to ensure their assets reach the intended beneficiaries without delay or dispute.

COMPILED BY AMIT KUMAR



**ASIAN ENERGY SERVICES LIMITED**  
INCORPORATED IN INDIA  
 Regd. Office: 3B, 3<sup>rd</sup> Floor, Omkar Esquare, Chunarbhathi Signal, Eastern Express Highway, Sion (East), Mumbai - 400022, Maharashtra, India Tel.: 022-42441100;  
 Email: [secretarial@asianenergy.com](mailto:secretarial@asianenergy.com); Website: [www.asianenergy.com](http://www.asianenergy.com)

**CIN: L23200MH1992PLC318353**

**NOTICE OF POSTAL BALLOT**

1. Members are hereby informed that pursuant to Section 108 and 110, and other applicable provisions of the Companies Act, 2013, read together with Companies (Management and Administration) Rules, 2014 as amended from time to time, Secretarial Standards-2 on General Meetings issued by the Institute of Company Secretaries of India ("**SS-2**") read with the General Circular No. 03/2025 dated 22nd September, 2025, issued by the Ministry of Corporate Affairs ("**MCA**"), in continuation to the circulars issued earlier in this regard ("**MCA Circulars**") (including any statutory modification or re-enactment thereof for the time being in force, and as amended from time to time) and Regulation 44 along with other applicable regulations of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("**Listing Regulations**") and other applicable laws, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof for the time being in force), the Company shall dispatch the Postal Ballot Notice only through electronic mode to those members whose email IDs are registered with the Company/ Depository Participants and whose names appear on the Register of Members / List of Beneficial Owners as on Friday, 21st November, 2025 ("**cut-off date**") for seeking the approval of the members of the Company by Postal Ballot, only through remote e-voting system, for business as may be specified in the Postal Ballot Notice. Detailed instructions on remote e-voting shall be given in the Postal Ballot Notice.
2. Notice of Postal Ballot will also be available on the website of the Company at [www.asianenergy.com](http://www.asianenergy.com) and on the websites of the Stock Exchanges viz. [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com)
3. The Members in order to receive the Postal Ballot Notice and future communications from the Company shall register their email addresses with the Company/Depositories in the following manner:  
**Manner of registering / updating email addresses:**
  - Shareholders holding shares in physical mode and who have not updated their email addresses are requested to update their email by writing to the Company at [secretarial@asianenergy.com](mailto:secretarial@asianenergy.com) along with the copy of the signed request letter mentioning the name and address of the Shareholder, self-attested copy of the PAN card, and self-attested copy of any document (eg.: Driving License, Election Identity Card, Passport, Aadhar) in support of the address of the Shareholder.
  - Shareholders holding shares in dematerialized mode are requested to register / update their email addresses with the relevant Depository Participants.

The login credentials for casting the votes through e-voting shall be made available to the Shareholders through email after successfully registering their email addresses in the manner provided above.

The detailed procedure for casting the vote through e-voting shall be provided in the Notice of the Postal Ballot. The details will also be made available on the website of the Company.

**For Asian Energy Services Limited**  
**Sd/-**  
**Ms. Shweta Jain**  
**Company Secretary & Compliance Officer**  
**(Membership No. 23368)**

**Date: November 20, 2025**  
**Place: Mumbai**

**PUBLIC ANNOUNCEMENT**

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY, OUTSIDE INDIA. INITIAL PUBLIC OFFERING OF EQUITY SHARES ON THE EMERGE PLATFORM OF NATIONAL STOCK EXCHANGE LIMITED ("NSE OR NSE EMERGE") IN COMPLIANCE WITH CHAPTER IX OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED ("SEBI ICDR REGULATIONS").**



# BRANDMAN RETAIL LIMITED



(Formerly known as Brandman Retail Private Limited)  
Corporate Identity Number: U52399DL2021PLC383350

Our Company was incorporated on July 07, 2021, under the name and style of "Brandman Retail Private Limited", a private limited company under the provisions of Companies Act, 2013 pursuant to a Certificate of Incorporation issued by the Registrar of Companies. Our Company was converted into a public limited company pursuant to a resolution passed by our Shareholders at an extraordinary general meeting held on April 19, 2024, and consequently the name of our Company was changed to "Brandman Retail Limited" and a fresh certificate of incorporation dated July 23, 2024, was issued by the Registrar of Companies, Central Processing Centre, The CIN of our Company is U52399DL2021PLC383350. For further details, please refer to "**History and Certain Other Corporate Matters**" beginning on page 184 of the Draft Red Herring Prospectus.

**Registered Office:** DPT 718-719, 7th Floor, DLF Prime Tower, Okhla Phase-I, New Delhi-110020, Okhla Industrial Area Phase-I, South Delhi, New Delhi-110020, India  
**Telephone:** +91 9599244949 | **Email:** compliance@brandmanretail.com | **Website:** www.brandmanretail.com  
**Contact Person:** Sanchita Rameka, Company Secretary and Compliance Officer

**NOTICE TO INVESTORS ("NOTICE")**

**INITIAL PUBLIC OFFERING OF UP TO 47,77,600 EQUITY SHARES OF FACE VALUE OF ₹ 10.00 EACH ("EQUITY SHARES") OF BRANDMAN RETAIL LIMITED (THE "COMPANY" OR THE "ISSUER") FOR CASH AT A PRICE OF [●] PER EQUITY SHARE (INCLUDING A PREMIUM OF [●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹ [●] LAKHS (THE "OFFER").**

\*The size of the Fresh Issue has been reduced by ₹1,199.50 lakh after considering the Pre-IPO Placements executed on October 27, 2025 and October 31, 2025, aggregating to ₹1,142.50 lakhs. Accordingly, the revised Fresh Issue size is up to ₹ [●] lakhs.

Potential bidders may note the following:  
Our Company, in consultation with the BRLMs, has undertaken the Pre-IPO Placement of 38,776 Equity Shares at an issue price of ₹147.00 per Equity Share (including a premium of ₹137.00 per Equity Share) for a cash consideration aggregating to ₹57,00,072 on November 19, 2025, by way of a private placement in accordance with Section 42, 62(1)(c) of the Companies Act, 2013 read with the Companies (Prospectus and Allotment of Securities) Rules, 2014 and the Companies (Share Capital and Debentures) Rules, 2014, each as amended.  
The Pre-IPO Placement has been undertaken pursuant to the approval of the Board and Shareholders in their meetings, held on November 11, 2025 and November 13, 2025 respectively.  
The Company has allotted 38,776 Equity Shares in the Pre-IPO Placement pursuant to the resolution passed by the Board in its meeting held on November 19, 2025, in the manner as set forth below:

| Date of allotment | Number of Equity Shares Allotted | Issue Price per Equity Share (₹) | Total Consideration (₹) | Name of the allottees |
|-------------------|----------------------------------|----------------------------------|-------------------------|-----------------------|
| November 19, 2025 | 38,776                           | 147.00                           | 57,00,072               | Imran Khan            |
| <b>Total</b>      | <b>38,776</b>                    |                                  | <b>57,00,072</b>        |                       |

Accordingly, pursuant to the Pre-IPO Placement, the size of the Fresh Issue has now been further reduced to such number of Equity Shares aggregating up to ₹ 1,199.50 Lakhs from ₹ [●] Lakhs.

The abovementioned allottee is not, in any manner, connected with the Company, the Promoters, members of the Promoter Group, the Directors, the Key Managerial Personnel, the Subsidiaries, the Group Companies and their respective directors and key managerial personnel.  
Please note that the Notice does not reflect all the changes that have occurred between the date of filing of the DRHP with the exchange and the date hereof and accordingly does not include all the changes and/or updates that will be included in the Red Herring Prospectus and the Prospectus.  
This advertisement is issued in accordance with exchange's correspondence dated November 20, 2025.

**BOOK RUNNING LEAD MANAGER TO THE ISSUE**



**GRETEX CORPORATE SERVICES LIMITED**  
**Registered Office:** A-401, Floor 4th, Plot FP-616, (PT), Naman Midtown, Senapati Bapat Marg, Near Indiabulls, Dadar (w), Delisle Road, Mumbai 400013, Maharashtra, India  
**Tel. No.:** +91 93319 26937  
**Email:** info@gretexgroup.com  
**Website:** www.gretexcorporateservices.com  
**Contact Person:** Mr. Pradip Agarwal  
**SEBI Regn. No.** INM000012177  
**CIN:** L74999MH2008PLC288128

**REGISTRAR TO THE ISSUE**



**BIGSHARE SERVICES PRIVATE LIMITED**  
**Address:** Pinnacle Business Park, Next to Ahura Center, Mahakali Caves Road, Andheri East, Mumbai-400093  
**Tel No.:** +91 22-6263 8200  
**E-mail:** ipo@bigshareonline.com  
**Website:** http://www.bigshareonline.com/  
**Investor Grievance E-mail:** ipo@bigshareonline.com  
**Contact Person:** Mr. Babu Rapheal C  
**SEBI Registration No.:** INR000001385  
**CIN:** U99999MH1994PTCO76534

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

**Place:** Delhi  
**Date:** November 20, 2025

**For BRANDMAN RETAIL LIMITED**  
**On behalf of the Board of Directors**  
Sd/-  
**Sanchita Rameka**  
**Company Secretary and Compliance Officer**

**BRANDMAN RETAIL LIMITED** is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to undertake an initial public offering of its Equity Shares and has filed the Draft Red Herring Prospectus dated September 06, 2025 with EMERGE Platform of National Stock Exchange of India Limited ("NSE EMERGE"). The Draft Red Herring Prospectus is available on the website of NSE at [www.nseindia.com](http://www.nseindia.com) and on the website of the BRLM i.e. Gretex Corporate Services Limited at [www.gretexcorp.com](http://www.gretexcorp.com) and the website of our Company at [www.brandmanretail.com](http://www.brandmanretail.com). Any potential investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section titled "**Risk Factors**" beginning on the page 30 of the DRHP. Potential investors should not rely on the DRHP filed with NSE EMERGE for making any investment decision.

This announcement has been prepared for publication in India and may not be released in the United States. This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. Any public offering of securities to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, no offering of securities is being made in the United States.

AdBaa



£316 million

UK deal for MBDA's "DragonFire" lasers  
to down high-speed drones

|          |    |    |     |             |    |    |     |
|----------|----|----|-----|-------------|----|----|-----|
| Beijing  | 29 | 19 | SNY | Los Angeles | 32 | 19 | SNY |
| Colombo  | 29 | 25 | TDS | Melbourne   | 17 | 5  | LC  |
| Dhaka    | 33 | 25 | TDS | Moscow      | 28 | 13 | SNY |
| Dubai    | 44 | 28 | SNY | New York    | 26 | 15 | SNY |
| Houston  | 30 | 23 | TDS | Singapore   | 32 | 25 | TDS |
| Istanbul | 33 | 21 | SNY | Toronto     | 23 | 13 | SNY |
| London   | 20 | 13 | SNY | Washington  | 26 | 14 | SNY |

newindianexpress.com

09

THRISSUR

FRIDAY 21.11.2025

# Trump's U-turn clears way for full Epstein file release

Overwhelming congressional push mandates release of records

## WASHINGTON

DONALD Trump signed legislation Wednesday that compels his administration to release files on convicted sex offender Jeffrey Epstein, bowing to political pressure from his own party after initially resisting those efforts. Trump could have chosen to release many of the files on his own months ago.

"Democrats have used the 'Epstein' issue, which affects

them far more than the Republican Party, in order to try and distract from our amazing victories," Trump said in a social media post as he announced he had signed the bill.

Now, the bill requires the Justice Department to release all files and communications related to Epstein, as well as any information about the investigation into his death in a federal prison in 2019, within 30 days. It allows for redactions

about Epstein's victims for ongoing federal investigations, but DOJ cannot withhold information due to "embarrassment, reputational harm, or political sensitivity."

It was a remarkable turn of events for what was once a far-fetched effort to force the disclosure of case files

from an odd congressional coalition of Democrats, one GOP antagonist of the president, and a handful of erstwhile Trump loyalists. As recently as

last week, the Trump administration even summoned one Republican proponent of releasing the files, Rep. Lauren Boebert of Colorado, to the Situation Room to discuss the matter, although she did not change her

mind. But over the weekend, Trump did a sharp U-turn on the files once it became clear that congressional action was inevitable. He insisted the Epstein matter had become a distraction to the GOP agenda and indicated he wanted to move on. "I just don't want Republicans to take their eyes off all of the Victories that we've had," Trump said in a social media post Tuesday afternoon, explaining the rationale for his abrupt about-face.

The House passed the legislation on a 427-1 vote, with Rep.

Clay Higgins, R-La., being the sole dissenter. He argued that the bill's language could lead to the release of information on innocent people mentioned in the federal investigation.

The Senate later approved it unanimously, skipping a formal vote. It's long been established that Trump had been friends with Epstein, the disgraced financier who was close to the world's elite. But the president has consistently said he did not know of Epstein's crimes and had cut ties with him long ago. AP

## Trump open to skilled immigrants despite expected backlash

Trump said he will 'welcome' to the US skilled immigrants who will 'teach' American workers to develop complex products like chips and missiles, noting he may take a 'little heat' over this from his base which supports immigration restrictions. Addressing the US-Saudi Investment Forum on Wednesday, Trump said that a large number of plants, including "extremely complex" ones, are being built in the US that will contribute significantly to the country's economic growth.

**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**  
Corporate Office : Chola Crest, C54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai- 600 032, T. N.

**E-AUCTION SALE NOTICE (Sale Through e-bidding Only)**  
SALE NOTICE OF IMMOVABLE SECURED ASSETS ISSUED UNDER RULE 8(b) AND 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES 2002.  
Notice is hereby given to the PUBLIC IN GENERAL and in particular to the Borrower(s) and Guarantor(s) indicated in COLUMN (A) that the below described immovable property(ies) described in COLUMN (C) Mortgaged / Charged to the secured creditor the CONSTRUCTIVE POSSESSION of which has been taken as described in COLUMN (D) by the Authorized Officer of Housing CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED Secured Creditor, will be sold on "As is Where is", "As is what is" and "Whatever there is" as per details mentioned below :- Notice is hereby given to Borrower / Mortgagor(s) / legal heir, legal representatives (Whether Known or unknown), executor(s), administrator(s), successor(s) & assign(s) of the respective Borrower(s) / Mortgagor(s) (Since deceased) as the case may be indicated in COLUMN (A) U/s. 9(1) of the Security Interest (Enforcement) Rules 2002. For detailed terms & conditions of the sale, please refer to the link provided in CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED secured Creditor's website i.e. <https://www.cholamandalam.com> & [www.auctionfocus.in](http://www.auctionfocus.in)

| Sr. No. | [A]<br>Loan Account No. / Names Of Borrower(s) / Mortgagor(s) / Guarantor(s)                                                                                                                                                                                                                                                                                                    | [B]<br>Q/S. Dues to be recovered (Secured Debts)                                                              | [C]<br>Description of the Immovable Property / Secured Asset                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                                            | [D]<br>Type of Possession | [E & F]<br>Reserve Price (In Rs.)<br>Earnest Money Deposit (In Rs.)                                                                                                          | [G]<br>Date of Auction & Time                                                                                        |
|---------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------|-----------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|---------------------------|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|----------------------------------------------------------------------------------------------------------------------|
| 1.      | Loan A/c. No(s) : HL05THR000035923<br>1. Appamalaiyil Raju Jijith<br>2. Raju Raghavan<br>(Alias) Raju Appamalaiyil Raghavan<br>3. Vineetha Raju<br>(Alias) Vineetha Appamalaiyil Raju<br>Add: Appamalaiyil House, Punnaparambu, Manalithara, Thrissur, Kerala, Malaka, Talapilly, Kerala - 680589. Also At: S/o No. 366/1/5/2 Manalithara Village, Kappela, Talapilly - 680589. | Rs. 20,16,832/-<br>(Rupees Twenty Lakhs Sixteen Thousand Eight Hundred And Thirty Two Only) due on 25.02.2025 | The subject residential property comprises of an extent of 2.43 Acres of land with building permit No. A3-7466/2019 and everything in old Sy. No. 313/ part, Survey No. 366/1/5 (366/1-5-2 as per revenue records) Revenue block No. 062 in Manalithara Village, Malaka Desom, Thekkumkara panchayath, Thalappilly Taluk, in the sub district of Wadakkanchery, Thrissur District as per sale deed number 16671/2019 in favour of Raju and Vineetha Raju. Boundaries of the property as per deed, North: Remaining property South: Property of Suresh, East: 32 metre width road and property of Jithu, West: Remaining property. Boundaries of the property as per location sketch:- North: Property of Vasudevan. South: Property of Suresh, East: Road, West: Property of Vasudevan. | POSSESSION                | Rs. 18,64,100/-<br>(Rupees Eighteen Lakhs Sixty-Four Thousand And One Hundred Only)<br><br>Rs. 1,86,410/-<br>(Rupees One Lakh Eighty-Six Thousand Four Hundred and Ten Only) | 10.12.2025 from 02.00 PM to 04.00 PM. (with automated extensions of 5 minutes each in terms of the Tender Document). |

**INSPECTION DATE & TIME :- 08.12.2025 BETWEEN 11.00 a.m. to 4.00 p.m.**  
**MINIMUM BID INCREMENT AMOUNT : Rs. 10,000/-**  
Last date of submission of Bid/ EMD/ Request letter for participation is 09.12.2025 till 5PM.  
\* Together with further interest as applicable in terms of loan agreement with, incidental expenses, costs, charges etc. incurred up to the date of payment and / or realisation there of. For any assistance related to inspection of the property, or for obtaining the Bid document and for any other queries, please get in touch with Mr. Renish A R on his Mobile No. 9946103599 E-mail id renishar@chola.murugappa.com / Mrs. Komal Sharma on 8870464652 official of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED to the best of Knowledge and information of the Authorized Officer of CHOLAMANDALAM INVESTMENT & FINANCE COMPANY LIMITED there are no encumbrances in respect of the above immovable properties / Secured Assets.  
Date : 20.11.2025  
Place : Thrissur, Kerala  
Sd/ AUTHORIZED OFFICER,  
For CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED

**Canara Bank**  
A Government of India Undertaking

**SALE NOTICE**  
COIMBATORE REGIONAL OFFICE-II :  
No.194, T.V.Swamy Road West, R.S.Puram, Coimbatore - 641 002.  
E-mail : rocb2zrec@canarabank.com

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**  
Notice is hereby given to the public in general and in particular to the Borrowers that the below described immovable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of the concerned Branch of the Canara Bank, will be sold on "As is where is", "As is what is", and "Whatever there is" on 29.12.2025 (Time 11.30 a.m. to 12.30 p.m.) (with auto extension of 5 minutes each till sale is completed), for recovery of bank's dues from the borrowers/guarantors. Portal of E-Auction : <https://baanknet.com/>

**1. Name and Address of the Branch : SULUR (16154) BRANCH :** 168(2), Trichy Road, Sulur 641 402. Mob : 94426 98136 - **Name and Address of the Borrowers and Guarantors : Borrowers : Mr. Amal Krishna M.P., S/o. Premkumar, 43/1, Karuppan Santhu, Sulur, Coimbatore - 641 402. Mrs. Sunitha P., W/o. M. Premkumar, 43/1, Karuppan Sandu, Sulur, Coimbatore - 641 402. Guarantors : Mr. Premkumar M., C/o. Manapully, 10/3, 10/4, Amarajothi Nagar, Kannampalayam Taluk, Ranganathapuram, Sulur, Coimbatore - 641 402. Mr. Senthil Kumar R., S/o. M. Rangasamy, 3A, Ranganathapuram, Kannampalayam, Sulur, Coimbatore - 641 402. Total liabilities : as on 31.10.2025, Rs.20,01,843.29 (Rs. Twenty Lakhs One Thousand Six Hundred and Forty Three and Twenty Nine Paise only) with further interest + cost.**  
**Description of the property : Name of the Title Holder : Mrs. Sunitha P. ; Palakkad Registration District, Cheruplassery Registration Sub District, Ottapalam Taluk, Vellinezhay Amson, Kuttanassery Desom, Vellinezhay Village, Patta No.249, 0.3055 Hectares of land property in Re.Sy.No. 74/11, Old Sy No. 7/3. Boundaries : East : Water channel & Private way, South : Kalliyani Plot, Private way & proposed Sajitha plot, West : Rajesh, Kuttan Nair Plots, North : Way, Rajitha and other plots. Road access : Way on east as per Location Certificate/Plan.  
Reserve Price : Rs.28,90,000/-**  
Last Date and Time for deposit of EMD : on or before 28.12.2025 till 4.00 p.m.  
EMD to be paid through the portal <https://baanknet.com/>

**DATE & TIME OF E- AUCTION : 29.12.2025**  
**TIME : 11 : 30 AM to 12 : 30 PM**  
(With unlimited extension of 5 minutes duration each till the conclusion of the sale)  
For detailed terms and conditions of the sale, please refer the link "E-Auction" provided in website (<https://baanknet.com/>) or contact concerned Branch / Recovery Section RO-II Coimbatore Phone No.98851 99927, 9488331061 during office hours on any working day.  
Place : Coimbatore  
Date : 18.11.2025  
AUTHORISED OFFICER  
CANARA BANK

## CLASSIFIEDS

### AUTOMOTIVE

#### USED CARS

**WANTED USED CARS** Spot payment any make any model all Kerala 9846017372.

**2016 HONDA JAZZ** Automatic Single Owner Low Km 5 lakh: 9446459705 Kerala.

**2007 HONDA ACCORD** 240 Engine 55000 km single owner 6 lakh or exchange 8078639372, Kerala

### BOARDING & LODGING

#### TRIVANDRUM

**ANADIYIL GURUVAYURAPAN INN**, Near New Theatre, Thampanoor, Trivandrum, Clean & Hygienic, A/c & Non-A/c rooms, Ph:0471-2323969, 2331040

#### ERNAKULAM

**ANADIYIL LEELA KRISHNA INN**, Near Valanjambalam, Kalathiparambil Cross Road, Ernakulam South, Clean & Hygienic, A/c & Non-A/c rooms, Ph: 0484-2370180, 2373180.

### REAL ESTATE

#### FOR RENT

**FULLY FURNISHED** Flat for rent, at Pattom Jn. 3 BHK, Mob: 9188314866, 9385502521.

### PUBLIC NOTICE

**Change of Name & Date of Birth**  
I, Kala Kumari (Existing name of spouse as per NOK POR/ Service documents/ PPO) spouse of No. 10328222 F, Ex NK, CS Madhusudhan Pillai (Name of husband) resident of M K Bhavan, Thekkil, Ayirakuzhy (PO), PIN - 691 559, Kollam Dist., Kerala (Address) have changed my name from Kala Kumari (Existing name of spouse as per NOK POR/Service documents/ PPO) to **KALAKUMARI V** (proposed/ adopted/ existing new name) (DOB:15.02.1965) vide Affidavit dated 19.11.2025 before Notary, Palakkad.

### Change of Name

I, AK KRISHNA KUMARI (Existing Name), spouse of Ex. Service No. JC- 367752P, Rank. Subedar. Name. PRASANNA RAJAN KP, residing Karunpankuzhiyil House, Pariyaram, Nellikala P.O, Eilanthoor, Pathanamthitta District, Kerala State, Pin- 690522, have changed my daughter's name from ADYA K NAIR to ADYA PILLAI vide affidavit dated 06.11.2025 before Judl. 1st Class Magistrate, It is to change the name in Army Signals Records, Pin-908770, C/o 56 APO.

### CHANGE OF NAME

I, Santamma, spouse of JC-105788F Subedar Major Sassidharen (Retired), resident of Prasanthi House, Kadampanad PO, Kadampanad North, Pathanamthitta District, Kerala State, PIN - 691552 have changed my name from **Santamma to K Santhamma** vide Affidavit dated 18/11/2025 at Adoor.

**Change of Name & Date of Birth**  
I, Kala Kumari (Existing name of spouse as per NOK POR/ Service documents/ PPO) spouse of No. 10328222 F, Ex NK, CS Madhusudhan Pillai (Name of husband) resident of M K Bhavan, Thekkil, Ayirakuzhy (PO), PIN - 691 559, Kollam Dist., Kerala (Address) have changed my name from Kala Kumari (Existing name of spouse as per NOK POR/Service documents/ PPO) to **KALAKUMARI V** (proposed/ adopted/ existing new name) (DOB:15.02.1965) vide Affidavit dated 19.11.2025 before Notary, Palakkad.

### Change of Name

I, OMANAKUTTAN PILLAI K, Ex. Service No. 15382011F, Rank. Havildar, residing at, Orma House, Thengamang P.O, Pallickal, Pathanamthitta District, Kerala State, Pin- 690522, have changed my daughter's name from ADYA K NAIR to ADYA PILLAI vide affidavit dated 06.11.2025 before Judl. 1st Class Magistrate, It is to change the name in Army Signals Records, Jabalpur (M.P.).

### CHANGE OF NAME

I, Zakina spouse of T.M. Abdul Aziz (Ex-Serviceman Army No. 1229362K) resident of Thrikkakara, Tharupeedika House have changed my name from Zakina to Zakina M.M. (Aadhaar No. 206124638292)

**Change of Name & Date of Birth**  
I, Kala, No. 14260059K, Honorary Naib Subedar, Raman Kutty M resident of Mundenthottil House, Vengassery (PO), Palakkad Dist., PIN-679 516, Kerala, (Address) have changed my sister's name from Radhadevi (Existing name of sister as per service documents) to **RADHA M** (proposed/ adopted/ existing new name) (DOB: 27.12.1959) vide Affidavit dated 19.11.2025 before Notary, Ottapalam.

### CHANGE OF NAME

I Sumita Pradeep, residing at 10 E, Oriental Garden, Elamakkara P.O, Ernakulam, Kerala, PIN-680206 have changed my son's name from **RATAN PRADEEP (holder of passport number N4066964) to VIVEK P NAIR.**

### CHANGE OF NAME

I, Uma Devi (Existing name of spouse as per NOK POR/ Service documents/ PPO) spouse of No. JC 16837, Ex Sub Maj (Hony Capt) V P Krishna Murthy (Name of husband) resident of Thalur Thekkeveedu, Pookalitha, Mangattiri (PO), PIN- 676 105, Malappuram Dist., Kerala (Address) have changed my name from Uma Devi (Existing name of spouse as per NOK POR/Service documents/ PPO) to **UMADEVI** (proposed/ adopted/ existing new name) (DOB:01.01.1939) vide Affidavit dated 18.11.2025 before Notary, Palakkad.

### CAUTION

Readers are advised to make appropriate enquiries while responding to advertisements in these columns. The New Indian Express Group of Publications does not vouch for any claims made by the Advertisers. The Printer, Publisher, Editor and Owner of The New Indian Express Group of Publications shall not be held responsible / liable for any consequences, in case such claims are found to be false.



**ANDHRA PRADESH MEDICAL SERVICES & INFRASTRUCTURE DEVELOPMENT CORPORATION**  
2nd Floor, Plot No.9, Survey No.49, II Park, Mangalagiri-522503  
email: [aphmhidc@gmail.com](mailto:aphmhidc@gmail.com) & [ed.apsmsidc16@gmail.com](mailto:ed.apsmsidc16@gmail.com)

**Tender Notice No.10/APMSIDC/2025-26. Dated. 19.11.2025**  
APMSIDC invites tenders through e-procurement platform <https://tender.approcurement.gov.in> for 1. Strengthening of Eye Banks in Govt. Regional eye hospitals, Area Hospitals and CHCs in Andhra Pradesh as per NPCB & VI GOI guidelines. 2. Identification of the service provider for providing bed linen maintenance on PPP mode to DSH hospitals in AR. 3. Procurement & Supply of lab Equipment to Drug Control Labs in A.P. 4. Procurement and supply of balance items to existing Medical colleges under PG seats. 5. Procurement and supply of equipment / Furniture to DSH hospitals under SADAREM / Upgradation. 6. Procurement and supply of LLNs to the high burden village of Parvathi Puram Manyam and Alluri Seetharamaraju Districts in A.P. For detailed notification and further details please visit the website <https://apsmsidc.ap.nic.in> & [www.tender.approcurement.gov.in](http://www.tender.approcurement.gov.in).  
APMSIDC will reserve the right to cancel the tenders at any time without assigning any reasons.  
**Sd/- GRISHA PS, I.A.S., VICE CHAIRMAN & MANAGING DIRECTOR**  
DIPR No.4585PP/CL/ADVT/1/1/2021-22, Dt: 20/11/2025

**SOUTHERN RAILWAY**  
**MATERIALS MANAGEMENT DEPARTMENT**  
**CORRIDUM TO AUCTION PROGRAMME NOVEMBER' 25**  
**NOTICE NO: 11/2025**  
e-Auction will be conducted for disposal of Ferrous scrap, Non-Ferrous scrap, other Misc scrap, condemned Wagon, Coaches & Locos, Scrap Rails and other Permanent Way scrap material.

| e-auction conducted by | Additional Auction date is included in NOVEMBER'25 auction schedule and which is given below | Material for auction                                                                                                                       |
|------------------------|----------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------|
| TVC Division           | 27/11/2025                                                                                   | The details of items to be sold in e-auction will be available in catalogue <a href="http://www.ireps.gov.in">www.ireps.gov.in</a> website |

**Note: All other auctions scheduled for November'25 remains unaltered**  
For detailed terms and conditions and downloading of catalogue please visit our web-site <http://www.ireps.gov.in> -> E-Auction -> Sale -> Live Auctions.  
Principal Chief Materials Manager

**Brigade Enterprises Limited**  
Corporate Identity Number (CIN): L85110KA1995PLC019126  
Regd. Off: 29<sup>th</sup> & 30<sup>th</sup> Floor, World Trade Center, Brigade Gateway Campus, 26/1, Dr. Rajkumar Road, Malleswaram-Rajajinagar, Bengaluru - 560 055.  
Phone: +91-80-4137 9200  
Email: [enquiry@brigadegroup.com](mailto:enquiry@brigadegroup.com)  
Website: [www.brigadegroup.com](http://www.brigadegroup.com)

**BRIGADE**

**PUBLIC NOTICE**  
The Ministry of Environment, Forests & Climate Change (MoEFCC), Government of India, vide its letter No.EC24C3803KL5118530N dated 17th November, 2025 has accorded Environmental Clearance to M/s.Brigade Enterprises Limited for construction of Office Building(IT/ITES) Projectat Re-Survey Nos.624/1-part, 624-3-part, 624/7-part, 624/8-part, 624-9 part and 633/1 part in Block No.9, Kakkanad Village, Kanayannoor Taluk, Ernakulam District, Kerala/aa per applicable provisions of EIA Notification, 2006 and amended thereafter. Copy of the Clearance letter is available with the Kerala State Pollution Control Board & Directorate of Environment & Climate Change (DoECC) and may also be seen on the website of the MoEFCC at <https://parivesh.nic.in>. This Public Notice is issued in compliance with the conditions laid down in the above Environmental Clearance.  
**For Brigade Enterprises Limited**  
Sd/-  
Bengaluru  
Date: 17th November 2025  
P. Om Prakash  
Company Secretary & Compliance Officer

**SUNDARAM HOME**  
— Sundaram Finance Group —  
Regd Office: No. 21, Patulus Road, Chennai - 600002.  
Corporate Office: Sundaram Towers, No. 46, Whites Road, Chennai-600014  
Branch Office: D.No. 5/508/13, 2nd Floor, Fair Trade Centre, TUDA Road, Aswani Junction, Thiruvambadi Post, Thrissur - 680 022. Phone: 0487 - 222 1042 / 1191

**POSSESSION NOTICE**  
Issued Under Section 13(4) read with Appendix IV and Rule 8(1) of Security Interest (Enforcement) Rules, 2002  
Whereas the authorized officer of SUNDARAM HOME FINANCE LIMITED under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest (SARFAESI) Act, 2002 and in exercise of the powers conferred under Section 13 (12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice U/s. 13(2) dated 29-07-2025 calling upon the Borrower **Mr. Rakesh S V, Co-Borrowers Mr. Viswanathan V, Mrs. Sreedevi M, GPA Holder Mr. Viswanathan V** to repay the amount mentioned in the Demand notice being Rs. 21,11,061/- (Rupees Twenty One Lakhs Eleven Thousand Sixty One Only) being the amount due and payable under the Loan Account number **TCH20170233** as on 29-07-2025 along with further interest, cost and Other charges etc., if any till actual date of payment within 60 days from the date of publication of the notice on 15-09-2025.  
The Borrower(s) having failed to repay the amount as mentioned above, notice is hereby given to the Borrower(s) and the public in general that the Authorised Officer has taken possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with rule 8 of Sarfaesi Act on this 20-11-2025.  
The borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.  
The Borrower(s) in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the Secured property shall be subject to the charge of **SUNDARAM HOME FINANCE LIMITED** for an amount **Rs. 22,76,206/- (Rupees Twenty Two Lakhs Seventy Six Thousand Two Hundred Sixty Only)** as on 20-11-2025 along with further Interest, Cost and Other charges etc., if any till actual date of payment.  
**SCHEDULE OF PROPERTY:** All that piece and parcel of the property having an extent of 2.39 Acres comprised in Resurvey No. 125/4, Old Survey No. 182, situated in Choolisherry Village, in Thrissur Taluk, Thrissur District and all the fittings and appurtenances thereto, **Bounded on the East by:** Property of Palayur Thomas, North by: Property of Methil Rajesh, West by: Private Way, South by: Panchayath Road, Within the Registration District of Thrissur and Sub Registration District of Mundoor, which is more fully and particularly described in the Sale Deed No.1800/2017.  
Date: 20-11-2025  
for SUNDARAM HOME FINANCE LTD.,  
AUTHORISED OFFICER

**QuoteExpress**

**IT ALWAYS SEEMS IMPOSSIBLE UNTIL IT'S DONE** > NELSON MANDELA

**GOVERNMENT OF PUDUCHERRY**  
**OFFICE OF THE EXECUTIVE ENGINEER**  
**BUILDINGS AND ROADS (NORTH) DIVISION**  
**PUBLIC WORKS DEPARTMENT**

**No.699/PW/BRN/DB/IE/Tender/2025-26** Puducherry, the 20.11.2025  
**PRESS NOTICE FOR E-TENDER**  
**e-Tender No.61 to 64 / PW / EE / BRN / 2025-26**  
On behalf of the President of India, tenders are invited through e-Tendering by the Executive Engineer, Buildings and Roads (North) Division, Public Works Department, Puducherry for 4 works consists of "Construction of Marriage hall in Villianur, Improvements to the roads in Mannadipet Commune, Improvements to the internal roads in Mannadipet Commune and Reconstruction of damaged 'U' with 'RCC' drain in four car street, Villianur, Puducherry" in Tender 61 to 64 / PW / EE / BRN / 25-26 for total estimated cost of **Rs.22,06,71,125/-** (Approximately) Inclusive of GST @ 18%. For further details please refer to the website <https://pudutenders.gov.in>.

|                                              |                                                                                    |
|----------------------------------------------|------------------------------------------------------------------------------------|
| i) Availability of NIT in the website        | : From 21.11.2025 at 10.00 A.M. to 15.12.2025 at 4.00 P.M.                         |
| ii) Pre-bid Meeting Date, Time & Place       | : <b>03.12.2025 at 10.30 A.M.</b> Conference Hall, Central Office, PWD, Puducherry |
| iii) Closing time for submission of e-tender | : <b>15.12.2025 at 4.00 P.M.</b>                                                   |
| iv) Date & Time of opening of tender         | : <b>16.12.2025 at 10.00 A.M.</b>                                                  |

**No.563/DIP/AD(Press)/2025-26** **EXECUTIVE ENGINEER**

**HDFC BANK** Reg. Office, HDFC BANK House, Senapati Bapat Marg, Lower Parel, Mumbai

**POSSESSION NOTICE**  
As per Appendix IV read with rule 8(1) of the Security Interest (Enforcement) Rules, 2002) Whereas, The undersigned being the authorized officer of the HDFC Bank Ltd. under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice dated **07.05.2025** calling upon the borrower **MR. ABDULMUTHALIF J.** 11/462 Navakkode, Koduvayur, Palakkad-678501 to repay the amount mentioned in the notice being **Rs. 2,79,070.23/-** (Two Lakhs Seventy Nine Thousand Seventy Rupees And Twenty Three Paise Only) with future interest and expenses thereon within 60 days from date of receipt of the said notice.  
The borrower having failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of power conferred on him under sub-section 4 of section 13 of the Act read with rule 8 of the security interest (Enforcement) Rules, 2002 on **18-11-2025**. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealing with the property will be subject to the charge of the HDFC Bank for an amount of **Rs. 2,467,81.30 -** (Rupees Two Lakhs Forty Six Thousand Seven Hundred and Eighty One and Three Zero Paise Only) with interest and expense thereon from **19-11-2025**.  
The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.  
**DESCRIPTION OF THE MOVABLE PROPERTY**  

|                                          |                                      |
|------------------------------------------|--------------------------------------|
| Vehicle : <b>MARUTI EECO 5 SEATER AC</b> | Reg No. <b>KL70G4980</b>             |
| Engine No. <b>G12BN116142</b>            | Chassis No. <b>MA3ERLF1S00A57238</b> |

**Date : 19-11-2025** Sd/-  
**Place : THRISSUR** **AUTHORISED OFFICER, HDFC BANK LIMITED**

## FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**PEEJAY AGRO FOODS PRIVATE LIMITED**  
**OPERATING IN FOOD PROCESSING INDUSTRY AT**  
**EDAKKAZHIYUR VILLAGE, CHAVAKKAD TALUK,**  
**THRISSUR DISTRICT & IN PERAKOM VILLAGE CHAVAKKAD TALUK,**  
**THRISSUR DISTRICT & IN INDUSTRIAL ESTATE HARIDAS NAGAR**  
**TAMARAYOOR THRISSUR DISTRICT.**  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| Sl | RELEVANT PARTICULARS                                                                                                                                                                                                                                                                                                                                                                                                               |
|----|------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1. | Name of the corporate debtor along with PAN & CIN/ LLP No.: Peejay Agro Foods Private Limited, CIN: U15300KL2013PTC033879                                                                                                                                                                                                                                                                                                          |
| 2. | Address of the registered office: New Building Ayyappankavur Road Karayur, Kottapadi P.O, Thrissur, Kerala, India, 680505                                                                                                                                                                                                                                                                                                          |
| 3. | URL of website: NOT AVAILABLE                                                                                                                                                                                                                                                                                                                                                                                                      |
| 4. | Details of place where majority of fixed assets are located: <b>Unit 1</b> at Ayyappankavur Road, Karayur, Kottapadi Post, Guruvayur, Thrissur, Kerala-680505<br><b>Unit 2</b> at No.41/458 & 4/459, Elakottam Road, Chavakkad, Edakkazhiyur, Thamarayoor Industrial Estate, Haridas Nagar, Guruvayur Municipality, Kerala - 680506<br><b>Unit 3</b> at Villi/94-A, Kurrainyoor Post, Punnayur Panchayat, Thrissur Kerala- 680506. |
| 5. | Installed capacity of main products/ services: NOT AVAILABLE                                                                                                                                                                                                                                                                                                                                                                       |
| 6. | Quantity and value of main products/ services sold in last financial year: Company is inoperative since 2022                                                                                                                                                                                                                                                                                                                       |
| 7. | Number of employees/ workmen: NIL                                                                                                                                                                                                                                                                                                                                                                                                  |
| 8. | Further details including last available financial statements (with schedules) of two years, lists of Creditors as per claim list filed with IBI in following URL:                                                                                                                                                                                                                                                                 |

എടക്കഴിയൂർ വില്ലേജ്, ചാവക്കാട് താലൂക്ക്, തൃശ്ശൂർ ജില്ല കൂടാതെ പേരകം വില്ലേജ്, ചാവക്കാട് താലൂക്ക്, തൃശ്ശൂർ ജില്ല കൂടാതെ ഇൻഡസ്ട്രിയൽ എസ്റ്റേറ്റ്, ഹരിദാസ് നഗർ, താമരയൂർ, തൃശ്ശൂർ ജില്ല എന്നിവിടങ്ങളിലായി ഭക്ഷ്യ സംസ്കരണ വ്യവസായത്തിൽ പ്രവർത്തിക്കുന്ന പീജെ അഗ്രോ ഫുഡ്സ് പ്രൈവറ്റ് ലിമിറ്റഡിൽ താൽപര്യം പ്രകടിപ്പിക്കുന്നതിനായുള്ള ക്ഷണം

(ഇൻസോൾവൻസി ആന്റ് ബാങ്കുപ്റ്റസി ബോർഡ് ഓഫ് ഇന്ത്യയുടെ (കോർപ്പറേറ്റ് വ്യക്തികൾക്കായുള്ള പാപ്പരത്ത് നിർണ്ണയ പ്രക്രിയ) റെഗുലേഷൻ 36A ലെ സബ് റെഗുലേഷൻ (1) അനുസരിച്ച്)

| ക്രമ നം. |                                                                                                                                                     | പ്രസക്തമായ വിവരങ്ങൾ                                                                                                                                                                                                                                                                                                                                                                                                                             |
|----------|-----------------------------------------------------------------------------------------------------------------------------------------------------|-------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.       | കോർപ്പറേറ്റ് ഡെബ്റ്ററുടെ പേര് PAN & CIN/LLP No. ഉൾപ്പെടെ                                                                                            | M/s. പീജെ അഗ്രോ ഫുഡ്സ് പ്രൈവറ്റ് ലിമിറ്റഡ്<br>CIN: U15300KL2013PTC033879                                                                                                                                                                                                                                                                                                                                                                        |
| 2.       | രജിസ്റ്റേർഡ് ഓഫീസ് മേൽവിലാസം                                                                                                                        | പുതിയ ബിൽഡിങ്ങ്, അയ്യപ്പൻകാവ് റോഡ്, കരയൂർ, കോട്ടപ്പടി പി.ഒ., തൃശ്ശൂർ, കേരളം, ഇന്ത്യ - 680505.                                                                                                                                                                                                                                                                                                                                                   |
| 3.       | വെബ്സൈറ്റിന്റെ URL                                                                                                                                  | ലഭ്യമല്ല                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 4.       | സ്ഥാപന വസ്തുക്കളുടെ ഭൂമിശാസ്ത്രവും സ്ഥിതിചെയ്യുന്ന സ്ഥലത്തിന്റെ വിവരങ്ങൾ                                                                            | യൂണിറ്റ് 1 സ്ഥിതിചെയ്യുന്നത് അയ്യപ്പൻകാവ് റോഡ്, കരയൂർ, കോട്ടപ്പടി പോസ്റ്റ്, ഗുരുവായൂർ, തൃശ്ശൂർ, കേരളം - 680505<br>യൂണിറ്റ് 2 സ്ഥിതിചെയ്യുന്നത് നം. 41/458 & 41/459, എല്ലെത്തോട്ടം റോഡ്, ചാവക്കാട് എടക്കഴിയൂർ, താമരയൂർ ഇൻഡസ്ട്രിയൽ എസ്റ്റേറ്റ്, ഹരിദാസ് നഗർ, ഗുരുവായൂർ മുനിസിപ്പാലിറ്റി, കേരളം - 680506.<br>യൂണിറ്റ് 3 സ്ഥിതിചെയ്യുന്നത് VIII/94-A, കുറുഞ്ഞിയൂർ പോസ്റ്റ്, പുനയൂർ പഞ്ചായത്ത്, തൃശ്ശൂർ, കേരളം - 680506                             |
| 5.       | പ്രധാന ഉത്പന്നങ്ങളുടെ / സേവനങ്ങളുടെ പരമാവധി ശേഷി                                                                                                    | ലഭ്യമല്ല                                                                                                                                                                                                                                                                                                                                                                                                                                        |
| 6.       | കഴിഞ്ഞ സാമ്പത്തിക വർഷം വിറ്റഴിച്ച പ്രധാന ഉത്പന്നങ്ങളുടെ/ സേവനങ്ങളുടെ അളവും മൂല്യവും                                                                 | 2022 മുതൽ കമ്പനി പ്രവർത്തനരഹിതമാണ്                                                                                                                                                                                                                                                                                                                                                                                                              |
| 7.       | ജീവനക്കാരുടെ / തൊഴിലാളികളുടെ എണ്ണം                                                                                                                  | ഇല്ല                                                                                                                                                                                                                                                                                                                                                                                                                                            |
| 8.       | അവസാന 2 വർഷത്തെ ലഭ്യമായ ഫിനാൻഷ്യൽ സ്റ്റേറ്റ്മെന്റുകൾ (ക്ഷേപ്തമല്ലാത്തവയ്ക്ക് കടക്കാരുടെ പട്ടിക എന്നിവ ഉൾപ്പെടെയുള്ള കൂടുതൽ വിവരങ്ങൾ URL ൽ ലഭ്യമാണ്. | അവസാനത്തെ, 31.03.2020 കൂടാതെ 31.03.2021 വരെയുള്ള, ഫിനാൻഷ്യൽ സ്റ്റേറ്റ്മെന്റ് ഉൾപ്പെടെയുള്ള വിവരങ്ങൾ cirp.peejayagro@gmail.com എന്ന ഇമെയിൽ വിലാസത്തിലേക്ക് അഭ്യർത്ഥന അയച്ചാൽ ലഭിക്കുന്നതാണ്. IBBI ൽ സമർപ്പിച്ച ക്ലെയിം ലിസ്റ്റ് അനുസരിച്ചുള്ള കടക്കാരുടെ ലിസ്റ്റ് ഇനിപറയുന്ന ലിങ്കിൽ ലഭ്യമാണ്: <a href="https://ibbi.gov.in/en/claims/claim-process/U15300KL2013PTC033879">https://ibbi.gov.in/en/claims/claim-process/U15300KL2013PTC033879</a> |
| 9.       | കോഡിലെ സെക്ഷൻ 25(2) പ്രകാരമുള്ള റെസല്യൂഷൻ അപേക്ഷകർക്കായുള്ള യോഗ്യത URL ൽ ലഭ്യമാണ്                                                                   | <a href="https://ibbi.gov.in/uploads/legalframework/2022-04-28-181717-r28jw-af0143991dbbd963f47def187e86517f.pdf">https://ibbi.gov.in/uploads/legalframework/2022-04-28-181717-r28jw-af0143991dbbd963f47def187e86517f.pdf</a> എന്ന ഇമെയിൽ വിലാസത്തിലേക്ക് അഭ്യർത്ഥന അയച്ചാലും യോഗ്യതാ മാനദണ്ഡങ്ങൾ ലഭിക്കുന്നതാണ്.                                                                                                                               |
| 10.      | താൽപര്യം പ്രകടിപ്പിക്കൽ ലഭിക്കുന്നതിനുള്ള അവസാന തീയതി                                                                                               | 08.12.2025                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 11.      | സാധ്യതയുള്ള റെസല്യൂഷൻ അപേക്ഷകരുടെ താൽക്കാലിക പട്ടിക ഇഷ്യൂ ചെയ്യുന്ന തീയതി                                                                           | 11.12.2025                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 12.      | താൽക്കാലിക പട്ടിക സംബന്ധിച്ച എതിർപ്പുകൾ സമർപ്പിക്കുന്നതിനുള്ള അവസാന തീയതി                                                                           | 16.12.2025                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 13.      | സാധ്യതയുള്ള റെസല്യൂഷൻ അപേക്ഷകരുടെ അന്തിമ പട്ടിക ഇഷ്യൂ ചെയ്യുന്ന തീയതി                                                                               | 17.12.2025                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 14.      | സാധ്യതയുള്ള റെസല്യൂഷൻ അപേക്ഷകർക്ക് വിഷയവിവര പട്ടിക, മൂല്യ നിർണ്ണയ മാർഗ്ഗിക്, പരിഹാര പദ്ധതി അപേക്ഷ ഇവ ഇഷ്യൂ ചെയ്യുന്ന തീയതി                          | 11.12.2025                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 15.      | പരിഹാര പദ്ധതി സമർപ്പിക്കുന്നതിനുള്ള അവസാന തീയതി                                                                                                     | 12.01.2026                                                                                                                                                                                                                                                                                                                                                                                                                                      |
| 16.      | താൽപര്യം പ്രകടിപ്പിക്കൽ സമർപ്പിക്കുന്നതിനായുള്ള ഇമെയിൽ വിലാസം                                                                                       | cirp.peejayagro@gmail.com                                                                                                                                                                                                                                                                                                                                                                                                                       |

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പീജെ അഗ്രോ ഫുഡ്സ് പ്രൈവറ്റ് ലിമിറ്റഡ്,  
AFA കാലാവധി 31.12.2025 വരെ

തീയതി : 20.11.2025 ഫ്ലാറ്റ് നമ്പർ 3, ഡ്രവ്വയാർ അപ്പാർട്ട്മെന്റ്, 241, ഡോ. രാജേന്ദ്ര സ്ഥലം : കോയമ്പത്തൂർ പ്രസാദ് റോഡ്, ടാറ്റാബാദ്, കോയമ്പത്തൂർ - 641012.